

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SYNERGY COSMETICS (EXIM) LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Synergy Cosmetics (Exim) Limited
2.	Date of incorporation of corporate debtor	10/11/1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24247GJ1994PLC023542
5.	Address of the registered office and principal office (if any) of corporate debtor	806, Saffron Building, Panchwati To Ambawadi Road, Ambawadi, Ahmedabad GJ 380006 In
6.	Insolvency commencement date in respect of corporate debtor	22 nd March, 2021 (Certified True Copy of the Order has been received by IRP on 25 th March 2021)
7.	Estimated date of closure of insolvency resolution process	18 th September, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Dipti Mehta Reg No. IBBI/IPA-002/IP-N00134/2017-18/10350
9.	Address and e-mail of the interim resolution professional, as registered with the Board	201-206, Shiv Smriti chambers, Above Corporation Bank, Worli, Mumbai 400018 Email – dipti@mehta-mehta.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address- 201-206, Shiv Smriti chambers, Above Corporation Bank, Worli, Mumbai 400018 Email – dipti@mehta-mehta.com
11.	Last date for submission of claims	8 th April, 2021 (Order Copy received by the IRP on 25 th March, 2021)



12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives* are available at:	Web link: http://ibbi.gov.in Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SYNERGY COSMETICS (EXIM) LIMITED** on 22nd March, 2021. The Certified true copy of the order has been received by the Interim Resolution Professional on 25th March 2021

The creditors of **SYNERGY COSMETICS (EXIM) LIMITED**, are hereby called upon to submit their claims with proof on or before **8th April, 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Date :

Place :

: Ms. Dipti Mehta

: 26th March 2021

: Mumbai

DIPTI MEHTA

Insolvency Professional/

IBBI/IPA-002/IP-N00134/2017-18/10350